

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.205/MP/2022

- Subject : Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 for the payment of outstanding dues towards the reimbursement of POC charges for the power supplied to the Rajasthan Discoms through the Power Trading Corporation of India within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and PTC and as per the terms of back-to-back Power Purchase Agreement executed by PTC with Rajasthan Urja Vikas Nigam Limited (RVUNL) referred to as the Procurers' PPA dated 1.11.2013.
- Petitioner : Maruti Clean Coal and Power Limited (MCCPL)
- Respondents : PTC India Limited (PTCIL) and 4 Ors.
- Date of Hearing : **19.2.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Shri Matrugupta Mishra, Advocate, MCCPL
Shri Nipun Dave, Advocate, MCCPL
Ms. Akanksha, Advocate, MCCPL
Shri Ravi Kishore, Advocate, PTC
Shri Keshav Singh, Advocate, PTC
Shri Anand K. Ganesan, Advocate, Rajasthan Discoms
Ms. Shivani Verma, Advocate, Rajasthan Discoms

Record of Proceedings

During the course of the hearing, learned counsel for the Petitioner and Respondents, PTCIL and Rajasthan Discoms made their respective submissions in the matter.

2. Considering their request, the Commission permitted the parties to file their respective written submissions, if any, within two weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**